(TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA)

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 18th January, 2000.

NOTIFICATION

S.No. F.No. 204/26/93-ITA-II. - It is notified for general information that M/s. Pratima Housing Development Finance Corporation Limited has been approved by the Central Government for the purposes of section 36(1)(viii) of the Income tax Act, 1961, for the assessment year 1999-2000.

2. The approval is subject to the condition that:

i) the company has its main object to carrying on the business of providing long term finance for construction or purchase of houses for residential purposes;

ii) the company submits every year a copy of its audited profit and loss account and balance sheet alongwith a statement of deduction claimed under this section before its due date for filing return of income under section 139(1) of the Income tax Act, 1961;

iii) the special reserve as required is created and maintained as per the Act; and

iv) all other conditions contained in section 36(1)(viii) of the Income tax Act, 1961, are fulfilled.

(Kamlesh C. Varshney)
Under Secretary to the Govt. of India

Notification No. 11201 (F.No. 204/26/93-ITA-II)

To,

The Manager
Government of India Press,
Mayapuri,
New Delhi.

Copy to:

1. M/s. Pratima Housing Development Finance Corporation Ltd.
2. All CCsIT and DsCIT
3. C&AG of India (40 copies)
4. Joint Secy. & Legal Advisor, Ministry of Law, New Delhi.
5. Addl. Secy. (Admn.) Department of Revenue, New Delhi.
6. Bulletin Section. DIT (RSP&PR), New Delhi.

(Kamlesh C. Varshney)
Under Secretary to the Govt. of India

भारत के राजपत्र के भाग-II, खण्ड 3 (i) में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, 10 जनवरी, 2000

अधिसूचना

क्रमांक [फा0 सं0 204/26/93-आयकर नि-II] सर्वसाधारण की सूचना के लिए यह अधिसूचित किया जाता है कि केन्द्रीय सरकार द्वारा मैसर्स प्रतिमा हाउसिंग डेवलपमेंट फाइनेंस कारपोरेशन लि0 को आयकर अधिनियम 1961 की धारा 36(1)(viii) के प्रयोजनार्थ कर निर्धारण वर्ष 1999-2000 के लिए अनुमोदित किया गया है ।

2. यह अनुमोदन इस शर्त पर दिया जाता है :-

(i) कम्पनी का मुख्य उद्देश्य आवासीय उद्देश्यों के लिए मकानों का निर्माण करने अथवा उनकी खरीद करने के लिए दीर्घकालिक वित्त व्यवस्था करना है ;

(ii) कम्पनी आयकर अधिनियम, 1961 की धारा 139(1) के अन्तर्गत आय की विवरणी दायर करने की इसकी देय तारीख से पूर्व इस धारा के अधीन दावा की गई कटौती के विवरण सहित इसके लेखा परीक्षित लाभ और हानि के खाते और अंशशेष पत्र की एक प्रति प्रतिवर्ष प्रस्तुत करती है ;

(iii) अधिनियम के अनुसार यथा-अपेक्षित विशेष आरक्षण का सृजन और उनका अनुरक्षण किया जाता है ; और

(iv) आयकर अधिनियम, 1961 की धारा 36 (1)(viii) में विहित सभी अन्य शर्तें पूरी की जाती हैं ।

(कमलेश सी. [illegible]